

SHRI PURUSHOTTAM KAKODKAR: I am not bringing in the name of the Chief Minister. Goa, Daman and Diu is not a State like other States. It is a union territory under the Centre. The Government of India, the Home Ministry, has every right to discuss every point. All such cases are out of vindictiveness, political and personal. The posts are abolished, the officers are sent away over night on the pretext that there are no posts which were abolished earlier. There is uncertainty in the union territory of Goa, Daman and Diu for employees and officers ...

MR. SPEAKER: You are making a regular speech.

SHRI PURUSHOTTAM KAKODKAR: I would like to know from the hon Minister what serious action has been taken or is proposed to be taken so that this uncertainty in the union territory of Goa, Daman and Diu is not there and such cases are not repeated and are not encouraged in future.

SHRI K. C. PANT: As to the competence of the Goa Government, I would say, whenever irregularities come to notice, as the appointing authority, the Goa Government is competent, to take appropriate action. Therefore, it is their responsibility. How they do it is also upto them. But if my hon friend says, they do not do it properly, the people of Goa watch and take note of it.

SHRI P. GANGADEB: May I know from the hon. Minister whether the Government will consider any steps to safeguard a civil servant from vindictive action by higher authorities if he is cleared of any charges of mal-practices after conducting an independent inquiry and, if not, what measures have been contemplated to rectify this departmental lacuna in the administration?

SHRI K. C. PANT: The question is somewhat hypothetical. In any case, action to be taken will be decided by the Lt. Governor in consultation with the Chief Minister and, I would hope, the action taken will be in commensurate with the findings of the inquiring authority and will bear in mind the advice given by the C.V.C.

Trading by Tyre Manufacturers in Products not Manufactured by them

*924. **SHRI B. R. SHUKLA:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the tyre manufacturers are also trading in products other than those manufactured by them;

(b) if so, whether it is in accordance with the conditions of licence issued to them;

(c) whether the proceeds from trading in products not manufactured by these tyre companies are being repatriated out of India in part or full; and

(d) if so, the extent thereof during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) and (b). The Industrial Licences issued to Tyre Manufacturers are for the manufacture of specific items and trading activities by these firms are not covered by any of the conditions attached to the industrial licences issued to them. It is a fact that foreign controlled tyre and tube manufacturing firms, sell through their dealers, automobile accessories etc., neither manufactured by these companies themselves nor manufac-

tured with technical know-how provided by them to other companies.

(c) and (d). The proceeds from trading in products not manufactured by these tyre companies are being repatriated out of India by these companies but the extent of such remittances in respect of these transactions is not separately available.

SHRI B. R. SHUKLA: May I know from the hon. Minister whether such trading is entirely a free enterprise or is it controlled in any way by any governmental action or regulation?

SHRI PRANAB KUMAR MUKHERJEE: In the statement it has already been pointed out that it is found that certain tyre manufacturing companies are trading with articles which are not covered by the licences. Already a complaint has been lodged under Section 10A(1) of the MRTP Act. The investigation is going on and, after getting the report from the Director of Investigation, action will be taken.

SHRI B. R. SHUKLA: May I know how long this trading in such accessories by the manufacturers who have not been given any licence for such trading is going on and whether, in spite of the knowledge of such trading in such accessories Government has chosen not to take any action in this behalf?

SHRI PRANAB KUMAR MUKHERJEE: It is not a fact that Government has chosen not to take any action to stop it. As I have already pointed out, the MRTP Commission is considering the case. The Finance Ministry is also considering the possibility of plugging the loopholes in remittances in connection with the trading activities. So far as this Ministry is concerned, they received a complaint from the All India Motor Union Congress in 1972 and as soon as the complaint was received, due measures have been taken. It is very difficult to identify the actual amount remit-

ted by the tyre companies in connection with accessories.

SHRI MANORANJAN HAZRA: May I know from the hon. Minister whether he is aware of the performance made by the Firestone Company and if so, whether any action has been taken against them.

MR. SPEAKER: This is a specific question about a company, whereas the main question is general in nature. You are asking about one particular company. I have no objection, if he has got the information.

SHRI PRANAB KUMAR MUKHERJEE: I have no specific information.

SHRI PILOO MODY: I would like to know from the Minister whether he is aware of any law, regulation, rule or act of Government which prohibits these companies from trading in products which they do not manufacture.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I agree there is no licence required for trading in accessories or any other articles. But if they indulge in restrictive trade practices—and this is the allegation made against them, then the MRTP Act comes into operation. This is under investigation now.

SHRI K. D. MALAVIYA: In view of the fact that there are obvious malpractices or irregularities committed in such cases, can the Government not find out some method of short-circuiting the long process of inquiry, leaving cases undecided for months and months or even years and years?

SHRI C. SUBRAMANIAM: We have to follow the procedures in this case. As I have already stated, for the purpose of trading, no licence is required. But in the process of trading if there are malpractices and restrictive trade practices, then they come

under the Act. This being a foreign company, perhaps the activities could be further regulated when we pass the Foreign Exchange Regulations Bill.

SHRI K D MALAVIYA Can Government not find out some ready method to put a stop to these malpractices? What is it that prevents the Government from doing this? Why are they leaving it to the inevitability of gradualness of the process of inquiry?

SHRI C SUBRAMANIAM First of all we should establish the irregularity before we take any such step.

SHRI K D MALAVIYA There are obvious irregularities.

MR SPEAKER Next Question

Promotion of persons belonging to Scheduled Castes and Scheduled Tribes to posts of Inspectors in Delhi Police

426 **SHRI SHASHI BHUSHAN** Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a list of about 50 Sub Inspectors to be promoted to the posts of Inspectors in Delhi Police has been recently prepared,

(b) whether this list does not contain any persons belonging to Scheduled Castes and Scheduled Tribes and

(c) if so the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) (a) A list of 46 Sub-Inspectors for promotion to Inspectors was notified on 12th January 1973 by the Inspector General of Police, Delhi.

(b) Yes, Sir

(c) This list was at variance with the instructions issued by the Government regarding reservations for

Scheduled Castes and Scheduled Tribes. The notification of this list has been cancelled. The Selection Board will now prepare a fresh list in accordance with the instructions of the Government in this regard.

श्री शशि भूषण अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहूंगा कि क्या यह सही है कि दिल्ली में 253 इसपेक्टर्स में सिर्फ 9 हरिजन और पिछड़ी जाति के इसपेक्टर्स हैं और 1330 सब-इसपेक्टर्स में 118 सब-इसपेक्टर्स पिछड़ी जाति के और हरिजन हैं? सब-इसपेक्टर से इसपेक्टर प्रमोट करने में अब तक कितने शेड्यूल्ड कास्ट और पिछड़ी जाति के सब इसपेक्टर्स का प्रमोट किया है और जो यह लिस्ट बदली गई है इसका कारण क्या है?

श्री कृष्ण चन्द्र पन्त अध्यक्ष जी इस पत्रिकुलर में मैं किसी शेड्यूल्ड कास्ट को मिलेक्ट नहीं किया गया उन्होंने शेड्यूल्ड कास्ट कैन्डीडेट का मिलेक्शन वाकी कैन्डीडेट्स के माध्यम से कर दिया है। गवर्नमेंट की इन्फ़रमेशन है कि शेड्यूल्ड कास्ट कैन्डीडेट्स की अलग लिस्ट बना कर उनका इन्टरव्यू अलग से करना चाहिए। इस लिए इस मिलेक्शन को कैन्सिल कर दिया गया है और अब नया मिलेक्शन बोर्ड बना कर नये तरीके से मिलेक्शन होगा तथा इस मिलेक्शन में गवर्नमेंट की जो इन्फ़रमेशन है उनको फॉलो किया जायगा।

श्री शशि भूषण सब-इसपेक्टर से इसपेक्टर बनाने के लिए पिछड़ी जातियों के लोगों को क्या महलियतें दी जाती हैं और अब तक उनको कितनी तरक्की दी गई है? यदि नहीं दी गई है तो क्या कारण है?